

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5202  
ANSWERED ON:27.08.2010  
CASES PENDING FOR ADJUDICATION  
Ram Shri Purnmasi

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of cases lying pending adjudication in Central Excise, Customs and Service Tax with departmental officers as on date;
- (b) the number of cases lying pending with them for more than over one year, two years and more than three years;
- (c) the quantum of money locked in those cases;
- (d) whether any time limit for the disposal of such cases is fixed and if so, the reasons for not adhering to the said time limit; and
- (e) whether there are proposals to initiate departmental proceedings against the officers not disposing off the cases within the time limit and if not, the reasons therefor alongwith steps taken to recover the arrears?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM)

- (a) The numbers of central excise and custom cases (as on 31.5.2010), and service tax cases (as on 30.6.2010) pending adjudication with the departmental officers, are as under:-

Type of cases    Total number

Central Excise    16998

Customs            7328

Service Tax        30929

(b)

Type of cases    1-2 years    2-3 years    More than 3 years

Central excise    709    34    01

Customs            402    138    187

Service Tax        5442    7810    3626

(c) (in Rs. Crores)

Central excise    2770.51

Customs            1985.55

Service Tax        6456.21

- (d) As per provisions contained in sub-section (2A) of Section 28 of the Customs Act, 1962 and sub-section (2A) of Section 11A of

the Central Excise Act, 1944, wherever it is possible to do so, the cases are to be adjudicated within a period of one year. Departmental instructions have also been issued to adjudicate such cases within a period of one year. Delay in adjudicating these cases within the prescribed time limit is due to procedural requirements, necessitated to meet the principles of natural justice.

(e) No, Sir. The progress made in disposal of cases is monitored at different stages, and so far no specific case has come to notice requiring initiation of the departmental proceedings against any officer causing undue delay in disposal of such cases.